

9

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/81/(IB)/2017

NAME OF THE PETITIONER(S) : WEP SOLUTIONS INDIA LIMITED

NAME OF THE RESPONDENT(S) : MOKA TECHNOLOGY SERVICES LIMITED

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
--------------	--------------------------	--------------------	------------------

REPRESENTATION BY WHOM

1. R. VENKATARAMAN. COURSE FOR PETITION. 2. R. Venk
9962048128

ORDER

Counsel for the petitioner is present. As has been seen from the Order dated 02.06.2017, the Petitioner was directed to cause publication of notice as a mode of substituted service on the Corporate Debtor. Pursuant to the same, the newspaper publications were effected one in English and another in vernacular language, on 17.06.2017 wherein the date of hearing is also mentioned as 04.07.2017. Since the substituted service is effected, the service on Corporate Debtor is held sufficient. However, the Corporate Debtor did not cause appearance on the said date which appears to be deliberate. Therefore, the Corporate Debtor proceeded *ex parte*. Order reserved.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
Member (Technical)

PAM

Mm
(Ch. Md. Sharief Tariq)
Member (Judicial)